

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 613 of 2009

(Arising out of Order-in-Original No. 06/2009-ST(Commr.) dt.
31/03/2009 passed by Commissioner of Central Excise & Customs,
Trivandrum)

**Commissioner of Central Excise,
Customs and Service Tax
TRIVANDRUM**

T.C.NO.26/334(1&2),
I.C.E BHAVAN,PRESS CLUB ROAD,
TRIVANDRUM - 695001
KERALA

Appellant(s)

VERSUS

ASIANET COMMUNICATIONS LTD

CORPORATION & REGISTERED OFFICE,
3RD FLOOR, KARIMPANAL ARCADE, EAST
FORT, TRIVENDRUM

Respondent(s)

AND

Service Tax Appeal No. 630 of 2009

(Arising out of Order-in-Original No. 06/2009-ST(Commr.) dt.
31/03/2009 passed by Commissioner of Central Excise & Customs,
Trivandrum)

ASIANET COMMUNICATIONS LTD

CORPORATION & REGISTERED OFFICE,
3RD FLOOR, KARIMPANAL ARCADE, EAST
FORT, TRIVENDRUM

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax
TRIVANDRUM**

Respondent(s)

Service Tax appeal No.613 of 2009
 Service Tax appeal No.630 of 2009
 Service Tax appeal No.2327 of 2010

T.C.NO.26/334(1&2),
 I.C.E BHAVAN,PRESS CLUB ROAD,
 TRIVANDRUM - 695001
 KERALA

AND

Service Tax Appeal No. 2327 of 2010

(Arising out of Order-in-Original No. 20 & 21-ST(Commr.) dt.
 31/03/2010 passed by Commissioner of Central Excise & Customs,
 Trivandrum)

ASIANET COMMUNICATIONS LTD

2A, II Floor, Leela Infopark, Technopark,
 Kashakkootam
 TRIVENDRUM 695 581.

Appellant(s)

VERSUS

**Commissioner of Central Excise,
 Customs and Service Tax
 TRIVANDRUM**

T.C.NO.26/334(1&2),
 I.C.E BHAVAN,PRESS CLUB ROAD,
 TRIVANDRUM - 695001
 KERALA

Respondent(s)

APPEARANCE:

Ms. Disha , Advocate for the assessee- appellant
 Smt. C.V. Savitha, Superintendent(AR) for the Revenue.

CORAM:

HON'BLE MR. RAMESH NAIR, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20117-20118, 20119 / 2022

Date of Hearing: 29/03/2022

Date of Decision: 29/03/2022

Per : RAMESH NAIR

Ms. Disha, learned counsel appearing on behalf of the assessee-appellant submits that all these cases have been settled under SVLDRS, 2019 and she has submitted the required SVLDRS Form-4.

Smt. C.V. Savitha, learned Superintendent(AR) confirms the same. Considering the submissions made by both sides and since the cases have been settled under SVLDRS, 2019, the appeals filed by the assessee are disposed of as deemed withdrawn in terms of Section 127(8) of the Finance (No.2) Act, 2019. Consequently, the appeal filed by the Revenue also gets disposed of.

(Dictated and pronounced in open court on **29/03/2022**)

(RAMESH NAIR)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER